

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 32/81 SCHEDULED TO BE HELD ON 25.10.2011 BUT ACTUALLY HELD ON 04.11.2011.

The Meeting No. 32/81 of Norms Committee-II was held on 04.11.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri. S.K.Jain, Sr.D.O.	DIPP
2.	Shri K.K Funda, A.D.	MSME
3.	Shri Praveen Sharma, Dy. DG	DGFT
4.	Sh Raman Kumar, FTDO	DGFT

1	Case No.: 38/27/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00220/AM10/	RLA File :07/24/040/00025/AM10/	Lic.No/Date:0710064531 05.05.2009	Defer Date:07.12.2011
	Decision : NC observed that comments of MNRE is awaited and hence decided to send a reminder to MNRE to expedite the comments. The case stands deferred and to be relisted on 07.12.2011.			

2	Case No.: 17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer

				Date:07.12.2011
	Decision : NC observed that comments from SCOMET Section is still awaited hence decided to send a reminder to expedite the comments. The case stands deferred and to be relisted on 07.12.2011.			

3	Case No.: 23/25/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00197/AM11/	RLA File :35/24/040/00032/AM10/	Lic.No/Date:3510029270 24.02.2010	Defer Date:07.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.			

4	Case No.: 1/7/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Approved
	HQ File :01/81/050/00021/AM11/	RLA File :34/24/040/00023/AM11/	Lic.No/Date:3410026960 05.05.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(69)2011-ME dated 23.9.2011 as under:- Taking clue from SION C-1503/C-1575 and C-1627 the import is allowed 3080 MT with 5% wastage. R/A may take suitable consequential action accordingly.			

5	Case No.: 6/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00026/AM11/	RLA File :09/24/040/00037/AM11/	Lic.No/Date:0910041916 05.05.2010	Defer Date:07.12.2011
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 07.12.2011.			

6	Case No.: 9/19/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00111/AM11/	RLA File :09/24/040/00098/AM11/	Lic.No/Date:0910042937 30.07.2010	Defer Date:07.12.2011
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 07.12.2011.			

7	Case No.: 35/29/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:27/81-ALC2/2011 27.09.2011	Status:Withdraw
	HQ File :01/81/050/00278/AM11/	RLA File :34/24/040/00138/AM11/	Lic.No/Date:3410027919 08.09.2010	Defer Date:

Decision : NC decided to withdraw the case as the above case is already ratified in NC M.No. 27/81 dated 27.09.2011.

Case No.: 36/40/81-ALC2/2010	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Approved
HQ File :01/81/050/00404/AM11/	RLA File :03/95/040/00463/AM11/	Lic.No/Date:0310594726 01.10.2010	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(8)/2006-TW dated 29.09.2011 as under:

Export Product	Quantity	Import items	Quantity allowed
Ferro Silico magnesium Cored wire containing Magnesium Metal Granules- 8725 Kg,Ferro Silico Magnesium 17050 kg, Ferro Silicon 13420 kg, Ferro Silico Rare Earth Metal 805 kg and CRCA steel strips 3200 kg	72000 Kg	1.Magnesium Metal Granules (Mg content 98% min)	8899 kg @1.02kg/kg of Magnesium Metal Granules content
		2.Ferro Silico Magnesium Powder (containing Mg 4-7% Si 42-45%, Ca 0.8-1.2%, Al 1% max Bal. Fe)	17220 kg @1.01 kg/kg of Ferro Silico Magnesium content
		3.Ferro Silicon Powder (containg Si 75% min., Al 1.5% max.,C:0.1%max, balance Fe)	13554 kg@1.01kg/kg of Ferro Silicon content
		4. Ferro Silico Rare Earths Powder (Total REM 30-33%, Si 35-55%, C 1% max, Ce 15% max. Al 1.5% max, balance Fe)	821 kg @1.02 kg/kg of Ferro Silico Rare Earths content
		5. CRCA Steel Strips	32320 Kg @1.01 kg/kg of CRCA Steel content in export

R/A may take suitable consequential action accordingly.

9	Case No.:4/35/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00345/AM11/	RLA File :03/95/040/00594/AM11/	Lic.No/Date:0310601620 16.11.2010	Defer Date:07.12.2011
	Decision : The case is under examination at DIT. The case stands deferred and to be re-listed on 07.12.2011.			

10	Case No.:6/35/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00347/AM11/	RLA File :05/23/040/00205/AM11/	Lic.No/Date:0510277227 18.11.2010	Defer Date:07.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.			

11	Case No.:2/44/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00470/AM11/	RLA File :03/94/040/00846/AM11/	Lic.No/Date:0310609821 06.01.2011	Defer Date:07.12.2011
	Decision : The case is under examination at DIPP The case stands deferred and to be re-listed on 07.12.2011.			

12	Case No.:5/44/81-ALC2/2010	Party Name:PRECISION SHEET METAL WORKS (P) LTD.,	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Closed
	HQ File :01/81/050/00473/AM11/	RLA File :07/24/040/00371/AM11/	Lic.No/Date:0710076688 12.01.2011	Defer Date:
	Decision : NC decided to closed the case as RA has informed that the above AA has been issued under G .N.4 on net to net basis.			

13	Case No.:6/50/81-ALC2/2010	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00552/AM11/	RLA File :05/24/040/00333/AM11/	Lic.No/Date:0510281294 12.01.2011	Defer Date:07.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.			

14	Case No.:7/50/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
			Lic.No/Date:0810095940	

	HQ File :01/81/050/00553/AM11/	RLA File :08/24/040/00324/AM11/	01.02.2011	Defer Date:07.12.2011
	Decision : The case is under examination at DIPP. The case stands deferred and to be re-listed on 07.12.2011.			

15	Case No.:15/50/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00561/AM11/	RLA File :04/24/040/00287/AM11/	Lic.No/Date:0410121251 02.02.2011	Defer Date:07.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.			

16	Case No.:3/7/81-ALC2/2011	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Approved
	HQ File :01/81/050/00019/AM12/	RLA File :02/24/040/00196/AM11/	Lic.No/Date:0210154534 07.02.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 25.10.2011 as under: Quantity of import item is allowed as applied for i.e. 50 Nos. on net to net basis with weight restricted to 8242 Kgs. inclusive of 4.6 % wastage. R/A may take suitable consequential action accordingly.			

17	Case No.:9/50/81-ALC2/2010	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00555/AM11/	RLA File :05/23/040/00308/AM11/	Lic.No/Date:0510284517 22.02.2011	Defer Date:07.12.2011
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 07.12.2011.			

18	Case No.:13/50/81-ALC2/2010	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00559/AM11/	RLA File :07/24/040/00470/AM11/	Lic.No/Date:0710077559 24.02.2011	Defer Date:07.12.2011
	Decision : NC observed that comments of MNRE is awaited and hence decided to send a reminder to MNRE to expedite the comments. The case stands deferred and to be relisted on 07.12.2011.			

19	Case No.:16/50/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00562/AM11/	RLA File :05/23/040/00336/AM11/	Lic.No/Date:0510284584	Defer Date:07.12.2011

24.02.2011

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.

20	Case No.:18/50/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Approved
	HQ File :01/81/050/00564/AM11/	RLA File :03/94/040/01035/AM11/	Lic.No/Date:0310617887 24.02.2011	Defer Date:
	Decision : : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(15)/2010/TSW(B) dated 27.09.2011 as under: It is observed that proportionate CIF value of imported inputs for export product No. 2 is exceeding FOB value of export product No. 2 resulting negative value addition. In view of this inputs for export product No. 2 are not being recommended. Based on the information made available for export product No. 1 are being allowed as under: 1. Quantity of export product No. 1 are two set comprising 56 Nos of Rotor poles in each set. 2. Total net weight of export product No 1 may be incorporated in the authorization as 231280 kg. 3. Quantity of import item no1 is allowed as 2744 kg on net to net basis. 4. Quantity of import item No. 2 is allowed as 905 kg with 1% wastage. 5. Quantity of import item No. 3 is allowed as 153758 kg with 10% wastage. 6. Quantity of import item No. 4 is allowed as 69300 kg with 1% wastage. 7. Quantity of import item No. 5 is allowed as 801 sq. mtr (220 kg) with 5% wastage. 8. Quantity of import item No. 6 and 7 is allowed as 41.65 sq mtr and 507 mtr respectively as applied by the firm. 9. Quantity of import item No. 8,9 &10 are allowed as 11.2 kg, 280kg and 280 kg respectively as applied by the firm. R/A may take suitable consequential action accordingly.			

21	Case No.:11/9/81-ALC2/2011	Party Name:TORRENT CABLES LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00061/AM12/	RLA File :08/24/040/00354/AM11/	Lic.No/Date:0810097064 09.03.2011	Defer Date:07.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.			

22	Case No.:7/9/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00057/AM12/	RLA File :11/24/040/00065/AM11/	Lic.No/Date:1110024364 23.03.2011	Defer Date:07.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.			

23	Case No.: 57/1/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00636/AM11/	RLA File :05/24/040/00436/AM11/	Lic.No/Date:0510286774 24.03.2011	Defer Date:07.12.2011
	Decision : NC observed that reply received from the firm is not complete hence decided to send a reminder to firm to submit complete reply. The case stands deferred and to be re-listed on 07.12.2011.			

24	Case No.: 14/9/81-ALC2/2011	Party Name:CONTINENTAL DEVICE INDIA LTD.,	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00064/AM12/	RLA File :22/24/040/00002/AM12/	Lic.No/Date:2210011240 21.04.2011	Defer Date:07.12.2011
	Decision : The case is under examination at DIT. The case stands deferred and to be re-listed on 07.12.2011.			

25	Case No.: 11/16/81-ALC2/2011	Party Name:RAPSRI ENGG INDUSTRIES LTD	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00112/AM12/	RLA File :07/24/040/00557/AM11/	Lic.No/Date:0710078770 26.04.2011	Defer Date:07.12.2011
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 07.12.2011.			

26	Case No.: 25/16/81-ALC2/2011	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Approved
	HQ File :01/81/050/00127/AM12/	RLA File :07/24/040/00014/AM12/	Lic.No/Date:0710078832 28.04.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O dated 25.10.2011 as under: 1. Quantity of import item is allowed as 48252 Kgs. inclusive of 12% wastage after 1/3 rd recovery from scrap. R/A may take suitable consequential action accordingly.			

27	Case No.: 18/9/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00068/AM12/	RLA File :04/24/040/00015/AM12/	Lic.No/Date:0410123662 29.04.2011	Defer Date:07.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.			

	Case No.: 7/16/81-ALC2/2011	Party Name:GARGI ENTERPRISES,	Meet No/Date:32/81-ALC2/2011	Status: Approved
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28			25.10.2011	..
	HQ File :01/81/050/00108/AM12/	RLA File :07/24/040/00024/AM12/	Lic.No/Date:0710078928 02.05.2011	Defer Date:
Decision :NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M No 46011/77/2011/PC-II dated 30.8.2011 as under: Item of import item at S.No. 1 is allowed 10000 kg. R/A may take suitable consequential action accordingly.				

29	Case No.:3/16/81-ALC2/2011	Party Name:FINOLEX CABLES LIMITED	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00104/AM12/	RLA File :31/24/040/00009/AM12/	Lic.No/Date:3110048056 10.05.2011	Defer Date:07.12.2011
Decision : The case is under examination at DOT and DIT. The case stands deferred and to be re-listed on 07.12.2011.				

30	Case No.:14/16/81-ALC2/2011	Party Name:MOLEX (INDIA) PRIVATE LIMITED	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00115/AM12/	RLA File :07/24/040/00041/AM12/	Lic.No/Date:0710079104 10.05.2011	Defer Date:07.12.2011
Decision : The case is under examination at DIT. The case stands deferred and to be re-listed on 07.12.2011.				

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Case No.:22/16/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Approved
HQ File :01/81/050/00124/AM12/	RLA File :03/95/040/00100/AM12/	Lic.No/Date:0310630344 10.05.2011	Defer Date:

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 25.10.2011 as under:

1. Description, quantities and Net weights of export products at Sl. No. 1 may be modified as under :

1	Copper Conductor, XLPE Insulated Glass Mica tape screened , Copper Wire Braided PVC Sheathed Armoured Cables UP TO 1100V		
	Size	Qty. in Mtrs.	Net Weight (Kgs.) Export
a	10 Pair x 4 mm2	12500	45795
b	2 Pair x 4 mm2	50350	65462
c	10 Pair x 1.5 mm2	4000	9235

d	5 Pair x 1.5 mm2	2000	2639
e	3 Core x 10 mm2	9500	12140
f	3 Core x 6 mm2	300	202
	TOTAL QTY	78650	135473

2. Description, quantities and Net weights of export products at Sl. No. 2 may be modified as under :

<u>2</u>	Copper Conductor, XLPE Insulated Glass Mica tape screened , Copper Wire Braided PVC Sheathed Unarmoured Cables UP TO 1100V		
-	Size	Qty. in Mtrs.	Net Export Weight (Kgs.)
a	1 Pair x 2.5 mm2	17000	2498
b	10 Pair x 1.5 mm2	100	80
	TOTAL QTY	17100	2578

3. Description, quantities and Net weights of export products at Sl. No. 3 may be modified as under:

<u>3</u>	Copper Conductor, XLPE Insulated Copper Wire Braided PVC Sheathed Armoured Cables UP TO 1100V		
-	Size	Qty. in Mtrs.	Net Export Weight (Kgs.)
a	200 Pair x 0.22 mm2	500	2719
b	50 Pair x 0.22 mm2	2200	5277
b	25 Pair x 0.22 mm2	3000	7196
c	10 Pair x 0.22 mm2	6200	1376
d	4 Pair x 0.22 mm2	23700	8065
		35600	24633

	TOTAL QTY		
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4. Description, quantities and Net weights of export products at Sl. No. 4 may be modified as under:

<u>4</u>	Copper Conductor, XLPE Insulated Copper Wire Braided PVC Sheathed Unarmoured Cables UP TO 1100V		
-	Size	Qty. in Mtrs.	Net Weight (Kgs.) Export
	25 Pair x 0.22 mm2	500	298

5. Description, quantities and Net weights of export products at Sl. No. 5 may be modified as under:

<u>5</u>	Copper Conductor, CAT6 Shielded Cables UP TO 1100V		
-	Size	Qty. in Mtrs.	Net Weight (Kgs.) Export
	4 Pair x 0.22 mm2	20100	821

6. Quantity of import item at S.No.1 i.e. Copper Wire Rod/Cathode may be allowed as under:

- (i) For export products at Sl. Nos. 1(a) to 1(d), 2, 3, 4 & 5 as 1.01 Kgs./Kg. Content in the export products.
- (ii) For export products at Sl No. 1(e) & 1(f) as per Engineering Table No. 5.

7. Quantity of import item at S.No.2 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./Kg. content in the export products at Sl.No. 1 & 2.

8. Quantity of import item at S.No.3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. Nos. 1, 2, 3 & 4.

9. Quantity of import item at S.No.4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 5.

10. Quantity of import item at S.No.5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at Sl.No. 1 to 5.

11. Quantity of import item at S.No.6 i.e. Calcium Carbonate may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 1 to 5.

12. Quantity of import item at S.No.7 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg. content in the export products from Sl.No. 1 & 3.

R/A may take suitable consequential action accordingly.

32	Case No.: 3/9/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00053/AM12/	RLA File :05/23/040/00060/AM12/	Lic.No/Date:0510291080 19.05.2011	Defer Date:07.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.			

33	Case No.: 5/9/81-ALC2/2011	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00055/AM12/	RLA File :03/95/040/00951/AM11/	Lic.No/Date:0310631890 19.05.2011	Defer Date:07.12.2011
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information : 1. SI No. 12 of SDF The case stands deferred and to be re-listed on 07.12.2011.			

34	Case No.: 16/16/81-ALC2/2011	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00117/AM12/	RLA File :02/24/040/00022/AM12/	Lic.No/Date:0210159334 20.05.2011	Defer Date:07.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.			

35	Case No.: 13/9/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00063/AM12/	RLA File :31/83/040/00021/AM12/	Lic.No/Date:3110048214 23.05.2011	Defer Date:07.12.2011
	Decision : NC decided to refer the case to MOS. The case stands deferred and to be re-listed on 07.12.2011.			

36	Case No.: 27/16/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00129/AM12/	RLA File :03/94/040/00142/AM12/	Lic.No/Date:0310632382 23.05.2011	Defer Date:07.12.2011
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 07.12.2011.			

37	Case No.:10/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00111/AM12/	RLA File :04/24/040/00050/AM12/	Lic.No/Date:0410124484 30.05.2011	Defer Date:07.12.2011
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 07.12.2011.			

38	Case No.:13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:07.12.2011
	Decision : The case is under examination at DIT. The case stands deferred and to be re-listed on 07.12.2011.			

39	Case No.:15/16/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00116/AM12/	RLA File :05/23/040/00071/AM12/	Lic.No/Date:0510292017 30.05.2011	Defer Date:07.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.			

40	Case No.:32/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00134/AM12/	RLA File :04/24/040/00057/AM12/	Lic.No/Date:0410124485 30.05.2011	Defer Date:07.12.2011
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 07.12.2011.			

41	Case No.:29/23/81-ALC2/2011	Party Name:KALPANA INTERNATIONAL	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00209/AM12/	RLA File :06/24/040/00011/AM12/	Lic.No/Date:0610022159 03.06.2011	Defer Date:07.12.2011
	Decision : NC decided to send a letter to firm to submit requisite information as per written comments of MSME vide U.O. No. 30(80)2011-ME dated 21.10.2011 (copy enclosed). The case stands deferred and to be re-listed on 07.12.2011.			

42	Case No.:1/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00102/AM12/	RLA File :04/24/040/00063/AM12/	Lic.No/Date:0410124736 08.06.2011	Defer Date:07.12.2011

	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 07.12.2011.			
43	Case No.: 2/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00103/AM12/	RLA File :04/24/040/00061/AM12/	Lic.No/Date:0410124737 08.06.2011	Defer Date:07.12.2011
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 07.12.2011.			
44	Case No.: 33/16/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00135/AM12/	RLA File :03/95/040/00052/AM12/	Lic.No/Date:0310635760 13.06.2011	Defer Date:07.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.			
45	Case No.: 28/16/81-ALC2/2011	Party Name:GOVIK ELECTRICALS PVT. LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Approved
	HQ File :01/81/050/00130/AM12/	RLA File :03/94/040/00201/AM12/	Lic.No/Date:0310635926 14.06.2011	Defer Date:
	Decision : NC decided to ratify the norms of AA as per written comments of DHI vide U.O. No.3(33)/2011/TSW(B) dated 11.10.2011 as under;- The import of pre compressed Press board is allowed with 5% wastage, the quantity of import is reduced to 23787 kg. R/A may take suitable consequential action accordingly.			
46	Case No.: 23/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00125/AM12/	RLA File :04/24/040/00076/AM12/	Lic.No/Date:0410124956 15.06.2011	Defer Date:07.12.2011
	Decision : NC decided to send a letter to firm to submit requisite information as required by DHI vide U.O. No 3(37)/2010/TSW(B) dated 26.9.2011 (copy enclosed). The case stands deferred and to be re-listed on 07.12.2011.			
47	Case No.: 29/16/81-ALC2/2011	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00131/AM12/	RLA File :03/95/040/00175/AM12/	Lic.No/Date:0310636282 15.06.2011	Defer Date:07.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply.			

The case stands deferred and to be re-listed on 07.12.2011.

48	Case No.:19/16/81-ALC2/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00121/AM12/	RLA File :03/95/040/00155/AM12/	Lic.No/Date:0310636999 17.06.2011	Defer Date:07.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.			

49	Case No.:30/23/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00210/AM12/	RLA File :09/24/040/00043/AM12/	Lic.No/Date:0910047197 20.06.2011	Defer Date:07.12.2011
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 07.12.2011.			

50	Case No.:16/23/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00196/AM12/	RLA File :09/24/040/00053/AM12/	Lic.No/Date:0910047301 24.06.2011	Defer Date:07.12.2011
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 07.12.2011.			

51	Case No.:17/23/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00197/AM12/	RLA File :09/24/040/00124/AM12/	Lic.No/Date:0910047284 24.06.2011	Defer Date:07.12.2011
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 07.12.2011.			

52	Case No.:7/23/81-ALC2/2011	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Approved
	HQ File :01/81/050/00187/AM12/	RLA File :03/95/040/00223/AM12/	Lic.No/Date:0310638760 27.06.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No30(64)/2010-ME dtd 16.9.2011 as under;- Taking clue from SION C-1627 the import of scrap is allowed with 6% wastage. All the three inputs are allowed as 1.06Kg/Kg content in export product. R/A may take suitable consequential action accordingly.			

53	Case No.:5/23/81-ALC2/2011	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00185/AM12/	RLA File :03/95/040/01057/AM11/	Lic.No/Date:0310639504 30.06.2011	Defer Date:07.12.2011
	Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 07.12.2011.			

54	Case No.:34/16/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00136/AM12/	RLA File :03/95/040/00243/AM12/	Lic.No/Date:0310639849 01.07.2011	Defer Date:07.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.			

55	Case No.:36/16/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00138/AM12/	RLA File :05/23/040/00126/AM12/	Lic.No/Date:0510295525 04.07.2011	Defer Date:07.12.2011
	Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 07.12.2011.			

56	Case No.:25/23/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00205/AM12/	RLA File :03/94/040/00279/AM12/	Lic.No/Date:0310640062 04.07.2011	Defer Date:07.12.2011
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 07.12.2011.			

57	Case No.:10/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00190/AM12/	RLA File :25/24/040/00006/AM12/	Lic.No/Date:2510003290 08.07.2011	Defer Date:07.12.2011
	Decision : The case is under examination at DIT. The case stands deferred and to be re-listed on 07.12.2011.			

58	Case No.:11/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00191/AM12/	INDIA PVT LTD. RLA File :25/24/040/00007/AM12/	Lic.No/Date:2510003291 08.07.2011	indexed Defer Date:07.12.2011
	Decision : The case is under examination at DIT. The case stands deferred and to be re-listed on 07.12.2011.			

59	Case No.:14/23/81-ALC2/2011	Party Name:MERCURY INDUSTRIES LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00194/AM12/	RLA File :06/24/040/00020/AM12/	Lic.No/Date:0610022785 08.07.2011	Defer Date: 20.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.			

60	Case No.:13/23/81-ALC2/2011	Party Name:MERCURY INDUSTRIES LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Approved
	HQ File :01/81/050/00193/AM12/	RLA File :06/24/040/00018/AM12/	Lic.No/Date:0610022784 08.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 25.10.2011 as under: - Quantity of export product may also be specified as 31000 Nos. in addition to its weight. - Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 47.826 MT inclusive of 10% wastage after 1/3rd recovery from scrap. R/A may take suitable consequential action accordingly.			

61	Case No.:22/23/81-ALC2/2011	Party Name:MERCURY INDUSTRIES LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00202/AM12/	RLA File :06/24/040/00019/AM12/	Lic.No/Date:0610022807 12.07.2011	Defer Date:07.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.			

62	Case No.:2/23/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00182/AM12/	RLA File :03/95/040/00105/AM12/	Lic.No/Date:0310643052 19.07.2011	Defer Date:07.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.			

63	Case No.:18/23/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00198/AM12/	RLA File :07/24/040/00103/AM12/	Lic.No/Date:0710080790 20.07.2011	Defer Date:07.12.2011
	Decision : NC decided to send a letter to firm to submit requisite information as required by DHI vide U.O. No. 3(30)/2011/TSW(B) dated 11.10.2011 (copy enclosed). The case stands deferred and to be re-listed on 07.12.2011.			

64	Case No.:19/23/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00199/AM12/	RLA File :07/24/040/00100/AM12/	Lic.No/Date:0710080789 20.07.2011	Defer Date:07.12.2011
	Decision : NC decided to send a letter to firm to submit requisite information as required by DHI vide U.O. No. 3(30)/2011/TSW(B) dated 11.10.2011 (copy enclosed). The case stands deferred and to be re-listed on 07.12.2011.			

65	Case No.:23/23/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00203/AM12/	RLA File :03/95/040/00300/AM12/	Lic.No/Date:0310643240 20.07.2011	Defer Date:07.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.			

66	Case No.:26/23/81-ALC2/2011	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Approved
	HQ File :01/81/050/00206/AM12/	RLA File :07/24/040/00126/AM12/	Lic.No/Date:0710080861 25.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 25.10.2011 as under:- 1. Quantity of import item may be allowed as applied for i.e. 1466.9 Kgs. as per Engineering Table 5. R/A may take suitable consequential action accordingly.			

67	Case No.:15/23/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00195/AM12/	RLA File :03/95/040/00321/AM12/	Lic.No/Date:0310644438 26.07.2011	Defer Date:07.12.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.			

68	Case No.: 24/23/81-ALC2/2011	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Approved
	HQ File :01/81/050/00204/AM12/	RLA File :05/23/040/00163/AM12/	Lic.No/Date:0510297645 26.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 25.10.2011 as under:- 1. Net weight of export product may be specified as 5350 Kgs. 2. Quantity of import item at Sl. No. 1 may be allowed as 4798 Kgs. inclusive of 1% wastage. 3. Quantity of import item at S.No.2 may be allowed as 102 Kgs. inclusive of 2 % wastage. R/A may take suitable consequential action accordingly.			

69	Case No.: 4/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Approved
	HQ File :01/81/050/00184/AM12/	RLA File :25/24/040/00010/AM12/	Lic.No/Date:2510003308 27.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No 17(81)/2011-IPHW dated 13.10.2011 as under: The above AA is ratified as applied by the firm inclusive of 1% wastage of all imported materials. R/A may take suitable consequential action accordingly.			

70	Case No.: 12/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Approved
	HQ File :01/81/050/00192/AM12/	RLA File :25/24/040/00009/AM12/	Lic.No/Date:2510003307 27.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No 17(79)/2011-IPHW dated 13.10.2011 as under: The norms of above AA is ratified as applied by the firm inclusive of 1% wastage of all imported materials. R/A may take suitable consequential action accordingly.			

71	Case No.: 20/23/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00200/AM12/	RLA File :05/23/040/00159/AM12/	Lic.No/Date:0510298248 01.08.2011	Defer Date:07.12.2011
	Decision : NC decided to send a letter to firm to submit following information as required by DIPP vide U.O. dated 25.10.2011 as under:- 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format. 2. Detailed calculations for the quantities of coating and lining materials at Sl. No. 3, 4 & 5 of import items, supported by external coating and internal lining thicknesses, net weights thereof contained in the export product			

and wastages claimed at each stage of manufacture.
The case stands deferred and to be re-listed on 07.12.2011.

72	Case No.: 27/23/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00207/AM12/	RLA File :05/23/040/00157/AM12/	Lic.No/Date:0510298253 01.08.2011	Defer Date:07.12.2011
	Decision : NC decided to send a letter to firm to submit following information as required by DIPP vide U.O. dated 25.10.2011 as under:- 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format. 2. Detailed calculations for the quantities of coating and lining materials at Sl. No. 3, 4 & 5 of import items, supported by external coating and internal lining thicknesses, net weights thereof contained in the export product and wastages claimed at each stage of manufacture. The case stands deferred and to be re-listed on 07.12.2011.			

73	Case No.: 31/23/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00211/AM12/	RLA File :05/23/040/00158/AM12/	Lic.No/Date:0510298250 01.08.2011	Defer Date:07.12.2011
	Decision : NC decided to send a letter to firm to submit following information as required by DIPP vide U.O. dated 25.10.2011 as under:- 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format. 2. Detailed calculations for the quantities of coating and lining materials at Sl. No. 3, 4 & 5 of import items, supported by external coating and internal lining thicknesses, net weights thereof contained in the export product and wastages claimed at each stage of manufacture. The case stands deferred and to be re-listed on 07.12.2011.			

74	Case No.: 3/23/81-ALC2/2011	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00183/AM12/	RLA File :03/95/040/00317/AM12/	Lic.No/Date:0310649437 19.08.2011	Defer Date:07.12.2011
	Decision : The case is under examination at DIT. The case stands deferred and to be re-listed on 07.12.2011.			

75	Case No.: 3/24/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00215/AM12/	RLA File :31/83/040/00104/AM12/	Lic.No/Date:3110049880 23.08.2011	Defer Date:07.12.2011

Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 07.12.2011.

76	Case No.:4/24/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00216/AM12/	RLA File :03/94/040/00379/AM12/	Lic.No/Date:0310650759 26.08.2011	Defer Date:07.12.2011
	Decision : NC decided to send a letter to firm to submit following information as required by DIPP vide U.O. dated 25.10.2011 as under:- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 4. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 07.12.2011.			

Sl. No 150

CASE NO. AR- 59	M/s. PSL Limited, Mumbai
Meeting No. 32/81	F.No.01/81/050/020/AM09/DES-II
Dated:25.10.2011	Advance Licence No. 0310487951 dated 26.09.2008
	RLA's F.No.03/95/040/0545/AM09

Decision :NC decided to send a letter to firm to submit requisite information as required by DHI vide U.O. No. 3(51)/2008/TSW(B) dated 11.10.2011.(copy enclosed). The case stands deferred and to be re-listed on 07.12.2011.

Sl. No 151

CASE NO. AR- 60	M/s Alstom Projects India Ltd.
Meeting No. 32/81	F.No.01/81/050/213/AM10/DES-II
Dated:25.10.2011	Advance Licence No. 0310464531 dated 11.03.2008
	RLA's F.No.03/94/040/01278/AM08

Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 07.12.2011.

SI No. 152

CASE NO. AR- 01	M/s. Aditya Vidyut Appliances Ltd., Mumbai

Meeting No. 32/81	F.No.01/81/050/0082/AM-10/DES-II
Dated: 25.10.2011	Annual Advance Licence No. 0310524339 dated 16.06.2009
	RLA's F.No.03/94/40/204/AM10

Decision : NC observed that reply received from the firm has been forwarded to DHI for comments. The case stands deferred and to be re-listed on 07.12.2011.

SI No. 153

CASE NO. AR-22	M/s. Matsushita Lakhnapal Battery India Ltd.
Meeting No. 32/81	F.No.01/81/162/239/AM12/DES-II
Dated:25.10.2011	Advance Licence No. 3410003123 dated 21.11.2001
	RLA's F.No.34/80/40/84/AM01

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.

SI No. 154

CASE NO. AR- 25	M/s Kanade Anand Udyog Pvt. Ltd.,
Meeting No. 32/81	F.No.01/81/050/478/AM10/DES-II
Dated:25.10.2011	Advance Licence No. 0310555773 dated 18.1.2010
	RLA's F.No. 03/94/40/527/AM10

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.

SI No. 155

CASE NO. AR- 64	M/s. Tube products Incorporate, Mumbai
Meeting No. 32/81	F.No.01/81/162/580/AM11/DES-II
Dated:25.10.2011	Advance Licence No. 3410014376 dated 19.09.2005

Decision : NC decided to reject the request of firm to allow import of Alloy steel coil as the above licence is issued under SION and inputs are allowed as per SION. If the firm has imported a different item , they should pay duty and get the case regularized.

R/A may take suitable consequential action accordingly.

SI No. 156

CASE NO. AR- 67	M/s. Sterlite Industries Ltd.
Meeting No. 32/81	F.No.(i) 01/81/050/00067/AM11/DES-II (ii) 01/81/050/00068/AM11/DES-II (iii) 01/81/050/00065/AM11/DES-II
Dated:25.10.2011	Advance Licence No i. 3510030580 dated 14.6.2010 ii. 3510030581 dated 14.6.2010 iii. 3510030567 dated 14.6.2010

Decision : NC observed that firm has requested to change the export and import items of above mentioned AA as per SION C-1950. NC decided to allow the export and import in r/o above AA as per SION C-1950 subject to condition mentioned therein and that no import/export has been made by the firm under the above licences.

R/A may take suitable consequential action accordingly.

SI No. 157

CASE NO. AR- 68	M/s Jindal Saw Ltd.
Meeting No. 32/81	F.No.01/81/162/241/AM12/DES-II
Dated:25.10.2011	Advance Licence No. 3110029283 dated 22.05.2007
	RLA's F.No.31/24/40/00043/AM08

Decision : NC decided to delete the word “length 12 meteres each” which is suffixed the with the description of export product in r/o above AA as the firm could not mentioned the above words in shipping bills due to space constraint and full description of export product has been mentioned in invoices. Further , length of export product does not have any bearing on the requirement of Alloy/Non Alloy Steel Billets/Rounds/Bars imported under the above AA .

R/A may take suitable consequential action accordingly.

PART – C – DEFERRED

SI No. 23

CASE NO. C-10	M/s. Paramount Cables
Meeting No. 32/81	F.No.01/81/162/418/AM12/DES-II
Dated:25.10.2011.	Modification of SION C-1392

Decision :NC decided to send a reminder to EEPC to furnish all industry data in r/o above case. The case stands deferred and to be re-listed on 07.12.2011.

SI No. 24

Case No. C-05	M/S Nakshatra Enterprises Pvt. Ltd received through DC, SEEPZ, Mumbai
Meeting No. 32/81	F.No.01/81/162/262/AM12/DES-II
Dated: 25.10.2011	Fixation of wastage norms in r/o Nakshatra Enterprises pvt. Ltd and EOU

Decision : **Decision :** The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.

S.NO. 25

Case No. C -3	M/s B. C .Instruments, Udyog Nagar through O/O The D.C(KFTZ),Gandhidham-Kutch
Meeting No. 32/81	F.No.01/81/162 /0033/AM10/DES-II
Dated: 25.10.2011	Fixation of wastage norms in r/o 100% EOU

Decision : NC decided to send a letter to firm to submit requisite information as per written comments of MSME vide U.O. No. 30(167)2010-ME dated 26.7.2011.(copy enclosed) The case stands deferred and to be re-listed on 07.12.2011.

S. No. 26

CASE NO. C- 29	M/s. Dolphin Die Cast (P) Ltd., Bangalore

Meeting No. 32/81	F.No.01/81/162/153/AM11/DES-II
Dated: 25.10.2011	Modification in Sion

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.12.2011.

SI No. 27

CASE NO. C-11	M/s. Aster Pvt. Ltd
Meeting No. 32/81	F.No.01/81/162/00451/AM12/DES-II
Dated:25.10.2011.	Clarification sought as to whether DEPB benefit is available under entry at SI No. 24 of the product group "Engineering" on export of "Galvanised Towers and Parts with Accessories"

Decision : NC observed that as DEPB scheme has been discontinued w.e.f. 30.9.2011, the clarification has no relevance now.

SI No. 28

Case No. C-14	M/s Wilwin, Delhi
Meeting No. 32/81	F.No.01/81/162/478/AM05/DES-II
Dated:25.10.2011	Request of M/s Wilwin, Delhi for restoration of DEPB claim "classification " of "Industrial locking Devices" under 61/169 of DEPB schedule.

Decision : NC decided to defer the case for next meeting .

SI. No. 29

CASE NO. C - 08	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 32/81	F.No.01/81/162/008/AM'11/DES-II
Dated: 25.10.2011	

Decision : NC decided to defer the case for next meeting .

Case No.:36/40/81-ALC2/2010	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:32/81-ALC2/2011 25.10.2011	Status:Approved
HQ File :01/81/050/00404/AM11/	RLA File :03/95/040/00463/AM11/	Lic.No/Date:0310594726 01.10.2010	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(8)/2006-TW dated 29.09.2011 as under:

Export Product	Quantity	Import items	Quantity allowed
Ferro Silico magnesium Cored wire containing Magnesium Metal Granules- 8725 Kg,Ferro Silico Magnesium 17050 kg, Ferro Silicon 13420 kg, Ferro Silico Rare Earth Metal 805 kg and CRCA steel strips 3200 kg	72000 Kg	1.Magnesium Metal Granules (Mg content 98% min) 2.Ferro Silico Magnesium Powder (containing Mg 4-7% Si 42-45%, Ca 0.8-1.2%, Al 1% max Bal. Fe) 3.Ferro Silicon Powder (containg Si 75% min., Al 1.5% max.,C:0.1%max, balance Fe) 4. Ferro Silico Rare Earths Powder (Total REM 30-33%, Si 35-55%, C 1% max, Ce 15% max. Al 1.5% max, balance Fe) 5. CRCA Steel Strips	8899 kg @1.02kg/kg of Magnesium Metal Granules content 17220 kg @1.01 kg/kg of Ferro Silico Magnesium content 13554 kg @1.01kg/kg of Ferro Silicon content 821 kg @1.02 kg/kg of Ferro Silico Rare Earths content 32320 Kg @1.01 kg/kg of CRCA Steel content in export

R/A may take suitable consequential action accordingly.